

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 218
Appeal No.320/59/ND/2019
CA-63/2021

IN THE MATTER OF:

M/s. Loancore Servicing Solutions Pvt. Ltd. ... Applicant

Versus

UM/s. Religare Enterprising Ltd. & Ors. ... Respondent

Under Section: 58 & 59

Order delivered on 11.11.2022

CORAM:

**SHRI. BACHU VENKAT BALARAM DAS,
HON'BLE MEMBER (J)**

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : Mr. R.K. Sharma Proxy Counsel for Mr. Suyash Singh Adv.

For the Respondent : Adv. Pranav Sarthi for R-5, Adv Tariq Muneer for R-2, Adv. Mitra for R-5, Sr. Adv. J.K. Das, Adv. Varun Chopra, Adv. Siddharth Sharma,


ORDER

Ld. Counsels for the Respondent No. 1,2 and 5 are present. Ld. Counsel for the Respondent No. 1 submits that on 22.03.2022, none appeared for the Applicant. In the meantime, they filed a CA-63/2021 and the Applicant was directed to file the objections if any. On 19.05.2022, Ld. Counsel Mr. Vikas Bhadauria appeared for the Respondent (Appellant in the main petition) and was granted time to file the reply/objections. It was made clear that it is last and final opportunity to file the reply/objections. No reply/objection, however, has been filed or uploaded on the DMS in terms of the last order.

Neither the applicant nor Counsel with proper Vakalatnama is present on behalf of the applicant to pursue the matter. One Mr. R.K Sharma counsel appears on behalf of the Appellant without any Vakalatnama. We also find that even the main petition is not uploaded on the DMS. It is observed that the Appellant is not serious to pursue the Appeal.

In view of this, Appeal No.320/59/ND/2019 is dismissed for non-prosecution.

CA-63/2021 too stands dismissed, being infructuous. Files be consigned to the record room.


(L.N. GUPTA)
MEMBER (T)


(BACHU VENKAT BALARAM DAS)
MEMBER (J)